

ITEM NO.30

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4235/2014

BOARD OF CONTROL FOR CRICKET & ORS.

Appellant(s)

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS.

Respondent(s)

(MR. MANINDER SINGH, APPOINTED AS AMICUS CURIAE VIDE ORDER DATED 21.07.2022.....[ONLY IA No. 49930/2020 - APPROPRIATE ORDERS/DIRECTIONS IS LISTED UNDER THIS ITEM.]
IA No.49930/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 24-08-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s)

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UPON hearing the counsel the Court made the following
O R D E R

1. The judgment in C.A.No.4235 of 2014 was pronounced on 09.08.2018 by a Bench comprising of Hon'ble Mr. Justice Dipak Misra, the then Chief Justice of India, Hon'ble Mr. Justice A.M. Khanwilkar and Hon'ble Dr. Justice D.Y. Chandrachud. As two of the Hon'ble Judges on the Bench, which pronounced the judgment in the above-mentioned matter (Hon'ble Mr. Justice Dipak Misra and Hon'ble Mr. Justice A.M. Khanwilkar) have since retired, let the matter be listed before a Bench presided over by Hon'ble Dr. Justice D.Y. Chandrachud.
2. The Registry is directed to obtain necessary directions from Hon'ble the Chief Justice of India for constituting a Special Bench to hear the matter.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)